[RAJYA SABHA]

have enacted The Central Educational Institutions (Reservation in Admission) Act, 2006. This Act provides that every Central Educational Institution shall, with the prior approval of the appropriate authority, increase the number of seats in a branch of study or faculty over and above its annual permitted strength so that the number of seats, excluding those reserved for the persons belonging to the Scheduled Castes, the Scheduled Tribes and the Other Backward Classes, is not less than the number of such seats available for the academic session immediately preceding the date of the coming into force of this Act. As per Section 6 of the Act, the central educational institutions shall take all necessary steps which are required in giving effect to the provisions of Sections 3, 4 and 5 of this Act, for the purpose of reservation of seats in admission to academic sessions commencing on and from the calendar year, 2007. Hon'ble Supreme Court in Writ Petition (Civil) No. 265 of 2006 ordered on 29.03.2007 to keep in hold the operation of the Act so far as it relates to Section 6 thereof for the OBC category only.

Financial outlay for higher and technical education

1525. PROF. ALKA BALRAM KSHATRIYA: SHRIMATI SHOBHANA BHARTIA:

Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Education Committee on Financing Higher and Technical Education has recommended that 6 per cent of GDP should be set aside for education, of which one per cent should be earmarked for higher education and 0.5 per cent for technical education;

(b) whether the Working Group has also suggested that the total financial outlay for this sector during the Eleventh Five Year Plan should be Rs.39,402.50 crore, compared to the Tenth Five Year Plan allocation of Rs.4,700 crore;

(c) if so, whether Government have agreed to these suggestions; and

(d) by when a final decision in this regard is likely to be taken?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MD. ALI ASHRAF FATMI): (a) Yes, Sir.

(b) The Eleventh Plan proposal has not yet been finalized.

(c) and (d) Do not arise.

Absence of head of institutions

1526. DR. K. MALAISAMY: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that the Indian Institute of Advanced Studies, Mussouri, the Indian Institute of Management, Lucknow, The Indian Institute of Management, Kolkata, the National School of Drama and the Council for Scientific and Industrial Research are without the head of institutions;

(b) if so, for how long these institutions have been running without heads;

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(c) whether there are any other major institutions without the top managerial personnel; and

(d) the reasons and constraints in appointing the heads of the institutions promptly without delay?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MD. ALI ASHRAF FATMI): (a) to (d) The information is being collected and will be laid on the Table of the House.

Applications for setting up of foreign universities

1527. SHRI V. HANUMANTHA RAO: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether Government have received a number of applications for establishment of foreign universities;

(b) the stand of the University Grants Commission on establishment of such universities in the country;

(c) whether a separate body would be set up to oversee these foreign universities; and

(d) the steps proposed to help students who have studied in institutions which have collaborated with foreign universities?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MD. ALI ASHRAF FATMI): (a) to (d) A legislative proposal for regulation of entry and operation of Foreign Educational Institutes in the country is under consideration of the Government. At present, only the All India Council for Technical Education has regulations for the entry and operation of foreign universities in India, imparting technical education.

Funding pattern of SSA

1528. MS. SUSHILA TIRIYA: Will the Minister of HUMAN RESOURCE DEVELOPMENT be pleased to state:

(a) whether it is a fact that Government propose to change the funding pattern of the Sarva Shiksha Abhiyan;

(b) if so, the reasons therefor; and

(c) whether it is a fact that some States had protested this funding pattern?

THE MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (SHRI MD. ALI ASHRAF FATMI): (a) and (b) The Framework for Implementation of Sarva Shiksha Abhiyan (SSA) programme provides for funds sharing in the ratio of 85:15 between the Central Government and States/UTs during Eleventh plan, in the ratio of 75:25 during the Tenth plan and in the ratio of 50:50, thereafter. The North Eastern States as special dispensation were allowed funding pattern of 90:10 during 2005-06 and 2006-07 while 15% share in their case